God for it. He has also reduced the export duty on tea, jute, decreased raw wool and mica. He has also raised the examption limit for income-tax on dividends from Rs. 500 to 1,000 to give fillip to the share market, which is already in the throes of a mini-boom.

He has, however, chosen to increase the rate of personal taxation on the slabs above When I heard the budget Rs. 10,000. speech I was inclined to consider that this would cause very great hardship to the lower middle class people, but on analysing the budget proposals I found that he was out to his usual trick. While he has raised the tax level. he has shown some concessions in income-tax to those who own motor cars and who come in this slab. Under section 16 of the Motor Vehicles Act such employees who have a motor car are entitled to a deduction. So, if the two proposals are collated and juxtaposed with each other, higher levies on one side and higher deduction on the other. for an employee with an income of Rs 10,000 the relief works up to Rs. 66, for an income of Rs. 12,000 the relief works up to Rs. 68, for an income of Rs. 14,000 It works up to Rs. 25 and on an income of Rs. 15,000 it works up to Rs. 4. Above Rs. 15,000 the tax burden starts increasing and above Rs. 20 000 each assessee will be required to pay an extra amount of Rs. 275 as a result of this enhanced levy. Therefore, those who are critical of these budget proposals especially this levy on lower middle class, would do well to bear this concession in mind before making any criticism.

SHRI N. SREEKANTAN NAIR (Quilon): Give them a car before raising the rate.

SHRI NARENDRA KUMAR SALVE: Then I come to the agricultural wealth tax contemplated in the Pinance Bill for assesment year 1970-71, which has come in for severe criticism.

16 19 hrs.

[Mr. Deputy-Speaker in the Chair]

The criticism of this measure is basically on two grounds. It is said that this type of levy, contemplated by the new legislation is likely to bit the agriculturists and it is likely to disturb the rural economy. I am convinced that the inclusion of agricultural land and buildings within the purview of the wealth tax is one of the wisest and expedient steps as a starting point for several measures on the same lines to follow. To describe those people who will be within the purview of the new legislation as farmers or agriculturists is not merely a terminological inexactitude; I submit it is the grossest misnomer and it is, in fact, a deceitful misdescription, because 99 out of 100 assesses who will be hit by the mischief of the proposed legislation are not farmers or agriculturists; they are invest in agricultural property. It would be unfair to spare the investors in agriculture from the levy (Interruptions).

16.20 hrs.

RE: WEST BENGAL GOVERNOR'S ADDRESS TO BOTH HOUSES OF THE STATE LEGISLATURE

SOME HON. MEMBERS rose-

SHRI JYOTIRMOY BASU (Diamand Harbour): Sir, under rule 340.....

MR. DEPUTY-SPEAKER: I know, you must have got some news, but I will permit only one from among you to raise it.

भी जांजं फरमेंन्डीज (बस्बई दिक्सिए) : उपाष्यक्ष महोदय, ग्रंभी सदन के सामने जी काम है उसको ग्राप स्थगित करें। पिछले तीन दिनों से लगातार हम इस सदन में इस मामसे को खेड़ते ग्रा रहे हैं।

MR. DEPUTY-SPEAKER: There is no question of adjourning the debate. I will allow Shri Banerjee to make his plea. He wants to raise a certain matter and plead under rule 340 that the debate be adjourned. After listening to him I will give my decision about the adjournment of the debate.

भी स॰ मों॰ बनर्जी (कानपुर): उपाध्यक्ष महोदय, भाषको स्वयास होगा कि कल जब भाषने कुर्वी सम्माली भी तब हम लोगों ने उसी श्री स॰ मो॰ बनर्जी

वक्त भापका ध्यान इस भ्रोर भाकवित करने की कोशिश की थी कि कलकत्ता में आराज जो वहां की विधान सभा का प्रधिवेशन होने बाला है, उसके बारे में हमें खतरा यह है कि वहां के राज्यपाल जो एडरेस पढने वाले हैं, उसको वह ठीक तरीके से नहीं पढ़ेंगे घौर कुछ ऐसी चीजें जिनकी वजह से वहां की ग्रसेम्बली को डिस्साल्व किया गया था भीर जिसके लिए वह जिम्मेदार थे, उसके बारे में जो कुछ एड्रेस में होगा उसको वह नजर ग्रन्दाज करने की कोशिश करेंगे।

श्री मधु लिमये परसनल एक्सप्लेनेशन जब कल दे रहे थे उस वक्त मैं ने इस बात को उठाया था भीर भापको याद होगा मैं ने निवेदन निया था कि 340 के ग्रन्तर्गत ग्राप रेलवे बजट पर जो बहस हो रही है, उसको स्थगित करें। लेकिन ग्रापने इसको नहीं माना था।

मभी जो सबर टेलीप्रिटर पर माई है भौर टेलीफोन से जो खबर हमें प्राप्त हुई है उससे मासम होता है कि तीन बजे वहां सदन की बैठक हुई भीर गवर्नर साहब ने भाषण पढ़ना सुरू किया। एक पैरापढने के बाद या दूसरापैरा पहने के बाद चार पांच लाइनें जिनमें मारोप लगाया गया था श्री धर्मवीरा के खिलाफ. उनको उन्होंने स्किप भ्रोवर करना शुरू किया। उसके बाद वहां के मूख्यमन्त्री श्री प्रजय मूखर्जी ने इस पर एतराज किया भीर कहा कि भाप उसको पढ़ नहीं रहे हैं ठीक से। लेकिन उसकी कोई सुनवाई उन्होंने नहीं की । दुबारा उन्होंने वही किया। कुछ भंश जिनमें उनका जिक किया गया था, उनका भावरण जो हमारी नजरों से खराब था भीर जिससे गरातन्त्र की हत्या बहां पर हुई थी, उसको उन्होंने नहीं पढ़ा भीर श्रागे पढने की कोशिश की।

भी रराषीर सिंह (रोहतक) : प्रच्छा किया महीं पढ़ा।

भी जार्ज फरनेन्डीज: शर्म करो, न्या ग्रणका किया।

श्रीस० मो० बनर्जी: ग्रच्छा किया या बुरा किया, इसका कोई सवाल नहीं है।

16.24 hrs.

[प्रध्यक्ष महोदय पीठासीन हए]

मुक्ते खुजी है ग्रह्यक्ष महोदय, ग्राप ग्रा गये हैं। मैंने कल भी इस मामले को उठायाथा। मेरी इस मामले में एक प्रार्थना गृह मन्त्री जी से है। साफ तरीके से तीन चार दिन से यह साजिश, यह कंस्पिरेसी गृह मन्त्री भ्रौर गवर्नर के बीच चल रही थी और कोशिश यह हो रही थी कि बहां पर ऐसी परिस्थित पैदा कर दी जाए ताकि फिर एक बार गरातन्त्र की वहां पर हत्या करने की कोशिश की जासके। यह मेरा चार्ज है।

मध्यक्ष महोइय, मैं घारा 340 के भ्रन्तर्गत यह प्रस्ताव करता है कि भ्राप इस डिवेट को एडजर्न करके, इस मामले के बारे में बहस करने की इजाजत दें। गवर्नर ने जो कुछ किया है वह बिल्कुल गलत है धौर जो कुछ भी वह कर रहे हैं दिल्ली के इशारे पर कर रहे है। उनको वहां जनता नहीं चाहती है एक मिनट के लिए भी । मैं चाहता है कि भ्राप इस पर बहस की इजाजत दें।

भी घटल बिहारी वाजपेयी (बलरामपूर) : म्राध्यक्ष महोदय, प्रश्न केवल पश्चिमी बंगाल का नहीं है, प्रक्न केवल श्री धर्मवीरा का नहीं है। प्रदन संविधान का है लोकतन्त्र की परम्पराधीं का है। राज्यपाल संवैधानिक प्रमुख हैं। क्या उन्हें इस बात का श्रिषकार होना चाहिए कि वह लोकप्रिय सरकार द्वारा तैयार किये गये मिभाषए के कुछ मंश पढ़ने से इन्कार कर दें ? यह प्रधिकार यदि हम राज्यपाल को देते हैं तो क्या उसको यह भी प्रधिकार होगा कि वह कुछ मंश मपनी तरफ से जोड दें? मगर यह प्रधिकार राज्यपाल को दिया जायेगा तो क्या केन्द्र में राष्ट्रपति महोदय को भी यह ग्रधिकार होगा कि वह केन्द्रीय मन्त्रिमण्डल द्वारा तैयार किये गये अभिभावरण के किसी हिस्से को न पढ़े। यह संविधान की दृष्टि से एक बहुत महत्वपूर्ण मामला है। मैं चाहता हूँ कि आप इस पर चर्चा करने का मौका दें आज या कल।

MR. SPEAKER: What I say is, before we start a discussion or anything like that, if necessary, we must have facts before the House. May I request the Home Minister to make a statement before we adjourn today?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): We have not received an official report. As soon as we receive one can talk about it.

MR. SPEAKER: It is a constitutional point: it is a very relevant point. I am sure the Government agrees.

भी रबी राय (पुरी): स्पाट न्यूज में ग्रा गया है। ३ समें सन्देहकी क्या बात है?

MR. SPEAKER: We will have to find sometime to discuss it. It is not only about the President or the Governor, who ever it is, it is a ticklish point, a constitutional point. Mr. Tenneti Viswanatham has written to me: Mr. George Fernandes has written to me: Mr- Vajpayee his written to me(Intercuption.

SHRI S. KANDAPPAN (Mettur): The fact is that he has omitted certain paragraphs, as already announced in the radio.

भ्रटल बिहारी वाजपेबी: श्राप गृह्मन्त्री को वक्तव्य देने के लिए कहें।

MR. SPEAKER: My point is, instead of off-hand discussing it immediately, I think, you should have the facts and the time to study the legal position. The Government also should have time to study the legal position. Let us discuss it in such a way that it will be discussed more authoritatively and more legally. We will fix some time. If the facts are there, whatever it is ... (Interruption).

SHRI NAMBIAR (Tiruchirappalli): The Home Minister can get the facts in no time. We can discuss it at 6-30 P.M.

MR. SPEAKER; On behalf of the whole House, I am saying that let the facts come. After all, this side also would like to know what bappened to the Governor, whether he was assaulted...(Interruptions).

SHRI RABI RAY : He is quite alive!

MR. SPEAKER: I do not know the facts. We will get the facts and, after the facts are available, we will fix time.

SHRI SURENDRANATH DWIVEDY (Kendrapara): As you said, you may fix some time for the discussion. But we must have a statement from the Home Minister before we adjoury to lay.

MR, SPEAKER: Whatever the statement, before 6 O'Clock, before adjourn for the day, let the facts come so that you can study the legal position, whether the Governor can skip over something or avoid something. Whatever arguments you want to put forth is at your liberty. You can prepare the cise. Let the Government also do it. It is a constitutional issue which deserves consideration. After whatever information is available, before we adjourn for the day, I shill fix some time.

श्री जार्ज फरनेंग्डीज: स्थान प्रस्ताव को स्वीकार करके इस मसले को प्राय सदन में घाने दीजिये।

SHRI TENNETI VISWANATHAM (Visakhaputnum): May we, therefore, except that either the Home Minister or the Deputy Prime Minister will make a statement, say, at about 5.30 P.M.

MR. SPEAKER; On behalf of all of you, I have requested the Home Minister to make a statement today.

भी र**वी राय**ः भापका भा**र्वर हो**ना जाहिए। THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): If you so direct, we can collect all the information and make a statement tomorrow morning.

श्री रवी राय: नहीं, ग्राज। (Interruptions).

MR. SPEAKER: Whatever information is available, you make a statement. All the information may not be available. After all, these are days when we have quick communication.

SHRI MORARJI DESAI : At 6 O'Clock.

SHRI JYOTIRMOY BASU: Is the adjournment motion admitted?

MR. SPEAKER: Nothing as admitted. We await the statement of the Home Minister.

16.29 hrs.

GENERAL BUDGET—GENERAL DISCUSSION—Conid.

MR. SPEAKER: Now, Mr. Salve may continue his speech.

SHRI NARENDRA KUMAR SALVE: Sir, I was in the midst of my speech on the Budget. When the murder of democracy and constitution was being discussed, it was impossible for me to evoke the same interest in my speech. You would appreciate, who would like to drink rasam when Scotch Whisky is available.

Sir, I was making my submission in respect of the levy of wealth tax, under the Wealth Tax Act, on agricultural properties.

I was making a point that to say that the proposed levy would hit the agriculturists or the farmers is an utterly erroneous proposition to make. To describe those people who will be within the purview of the new legislation as farmers or agriculturists is not merely a terminological inexactitude, it is rather the grossest misnomer, because 99 out of 100 assessees who will be hit by the proposed legislation are

not agriculturists by any means or manner but are those who have invested in agricultural properties. There is absolutely no mistake, there is no error, in the Finance Minister taxing these people and bringing them within the purview of the Wealth Tax Act. I can appreciate what Mr. Masani said; he advocates the Swatantra philosophy and, therefore, he wants to save those investors from taxation; this is something which I can understand. But what I cannot understand is that those who swear by socialism are opposing this type of measure.

However, I may point out that, of late, it has been seen clearly in Bombay that two sections of the society are showing increasing interest in investing in agricultural properties; one section is the film artists who own fabulous agricultural properties and are amassing further wealth: and the second section are the Ministers in the Maharashtra Cabinet, specially those who come from Vjdarbha region. I know that, before they became Ministers, they were briefless lawyers and moved about unknown and unheard of in the District Court of Vidarbha; they hardly ever did any farming, but after they became Ministers they blossomed into great Krishi Pandits ...

SHRI R. D. BHANDARE (Bombay Central): This is highly objectionable... (Interruptions).

SHRI NARENDRA KUMAR SALVE: Why is he objecting? He is not a Minister either here or in Maharashtra...... (Interruption). Anyway, I can say that they were the most brilliant lawyers but were not patronised unfortunately; that is to my knowledge. At any rate today some of the finest vineyards, orange orchards and agricultural farms are owned by these Ministers. Is there any justification to exclude these people from the purview of the Wealth Tax Act? I submit that it would not be fair to exclude these investors in agricultural properties from the purview of taxation merely because they masquerade as agriculturists.

However, I am not willing to minimise the legal difficulty which the legislation is likely to encounter. Entry 86 of the Union List in the Seventh Schedule, which entit-